

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 21/2005 in OA No.2344/2003

New Delhi this the 4th day of May, 2005

Hon'ble Mr.V.K.Majotra, Vice Chairman (A) Hon'ble Mrs. Meera Chhibber, Member (J)

Surendra Pratap Singh, Working as Section Engineer (P.Way), Northern Railway Delhi Division, Posted at Northern Railway Station, Rohtak

(By Advocate Mrs. Jasmine Ahmed proxy for

VERSUS

Shri V.K.Jain, Divisional Railway Manager, Northern Western Railway, Bikaner (Rajasthan).

Shri Yogesh Sharma)

(By Advocate Shri S.N.Anand proxy for Shri Shailendra Tiwari)

..Respondent

ORDER (ORAL)

(Hon'ble Mr.V.K. Majotra, Vice Chairman (A)

Respondents have filed Annexure R 1 dated 18.2.2005 to the effect that the name of applicant has been deleted from the letter dated 29.11.2004 and that he would be retained at Rohtak and that the formal transfer order is sued on the basis of Railway Board's letter dated 10.12.2002. In this view of the matter, directions of the Tribunal having been complied with substantially, these proceedings are dropped. Notice

is discharged.

(Mrs.Meera Chhibber) Member (J)

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(V.K.Majotra)

4.5.05

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